

FORM G (DATE EXTENDED)

**INVITATION FOR EXPRESSION OF INTEREST FOR
RELIANCE MEDIAWORKS LIMITED OPERATING IN BUSINESS OF
THEATRICAL EXHIBITION OF FILMS, FILM AND MEDIA SERVICES AND TELEVISION
CONTENT PRODUCTION AND DISTRIBUTION AT MUMBAI**

(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

Sr. No.	RELEVANT PARTICULARS	
1.	Name of the corporate debtor along with PAN & CIN/ LLP No.	RELIANCE MEDIAWORKS LIMITED CIN: U29299MH1987PLCo45446 PAN: AAACA4252H
2.	Address of the registered office	Regd. Office: Cosmos Chambers, Cabin No. 11, Floor R-1, Plot -20, Raja Bahadur Mansion, Ambalal Doshi Marg, Stock Exchange, Mumbai, Mumbai, Maharashtra, India, 400001
3.	URL of website	https://www.reliancemediaworks.com/
4.	Details of place where majority of fixed assets are located	The Corporate Debtor does not have any fixed assets as per the financial statements for the year 2023-24.
5.	Installed capacity of main products/ services	The Corporate Debtor has no installed capacity for its main products/services.
6.	Quantity and value of main products/ services sold in last financial year	No sale of main products/services was made during the last financial year 2023-24.
7.	Number of employees/ workmen	Three (3) Employees
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL	Details can be sought by sending email at cirp.reliancemediaworks@gmail.com
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL	Details can be sought by sending email at cirp.reliancemediaworks@gmail.com
10.	Last date for receipt of expression of interest	15-09-2025 (Original) 23-09-2025 (Extended)
11.	Date of issue of provisional list of prospective resolution applicants	25-09-2025 (Original) 25-09-2025 (Extended)
12.	Last date for submission of objections to provisional list	30-09-2025 (Original) 30-09-2025 (Extended)
13.	Date of issue of final list of prospective resolution applicants	10-10-2025 (Original) 10-10-2025 (Extended)
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	15-10-2025 (Original) 15-10-2025 (Extended)
15.	Last date for submission of resolution plans	14-11-2025 (Original) 14-11-2025 (Extended)
16.	Process email id to submit Expression of Interest	cirp.reliancemediaworks@gmail.com
17.	Details of the corporate debtor's registration status as MSME.	As per available records, the Corporate Debtor does not have MSME registration.

Date: September 16, 2025

Place: Mumbai



**IPE – NPV Insolvency Professionals Private Limited
(Formerly Known as Mantrah Insolvency Professionals Private Limited)**

Through its Director – Ritesh Prakash Adatiya

Appointed as Resolution Professional

In the Matter of Reliance Mediaworks Limited

IBBI Reg. No: IBBI/IPE-0040/IPA-2/2022-23/50021

Validity of AFA: December 31, 2025

Address- 10th Floor, 1003, Zion Z1, Ramdas Road, Near Avalon

Hotel, Thaltej, Ahmadabad– 380059, Gujarat

Email for Correspondence - cirp.reliancemediaworks@gmail.com

TATA CAPITAL HOUSING FINANCE LTD.
 Regd. Office: 11th Floor, Tower A, Peninsula Business Park,
 Ganpatrao Kadam Marg, Lower Parel, Mumbai 400 013
 CIN No. U67190MH2008PLC187552 Contact No. (022) 61827414

POSSESSION NOTICE (FOR IMMovable PROPERTY)
 (As per Appendix IV read with rule 8(1) of the Security Interest Enforcement Rules, 2002)

Whereas, the undersigned being the Authorized Officer of the TATA Capital Housing Finance Limited, under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under section 13(2) read with rule 3 of the Security Interest (Enforcement) Rules, 2002, issued a demand notice, calling upon the below borrower and Co-Borrower to repay the amount mentioned in the notice within 60 days from the date of the said notice. The borrower, having failed to repay the amount, notice is hereby given to the borrower, in particular and the public, in general, that the Court Commissioner, Adv. Namita Talapamula has taken physical possession of the property described herein as per Addnl. Chief Judicial Magistrate, Thane order dated 07.04.2025 in exercise of powers on him of the said act and handed over to the undersigned Authorized officer on 13.09.2025. The borrower's attention is invited to provisions of sub-section (8) of Section 13 of the Act, in respect of time available, to redeem the secured assets.

The borrower, in particular, and the public in general, are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the TATA Capital Housing Finance Limited, for an amount referred to below along with interest thereon and penal interest, charges, costs etc. from 13.08.2024.

Loan Account No. : TCHHL0698000100162313/TCHIN0698000100163969

Name of Obligor(s)/Legal Heir(s)/Legal Representative(s) : Mr. SANJAY VASANT PATIL And Mrs. SEJAL SANJAY PATIL

Amount as per Demand Notice/ Date of Notice : As on 05.11.2024, an amount of Rs. 25,66,082/- (Rupees Twenty Five Lakh Sixty Six Thousand and Eighty Two Only)

Date of S.14 Order/ Date of Physical Possession : 13.09.2025

Description of Secured Assets/Immovable Properties: Flat No. A/201, on the Second Floor, admeasuring about 330 Sq. fts. Super built up area equivalent to 30.66 Sq. Mtrs. Super Built Up Area in the building known as Gayatri Krupa Co-Op. Housing Society Ltd., constructed on plot of land bearing Old Survey No. 114, New Survey No. 9, Alveysa No. 1, Alveysa No. 2, Village Khari, at Cabin Road, Near Saraswati High School, Bhayander (East), Taluka & District Thane, Maharashtra- 401105, within the limits of Mira Bhayander Municipal Corporation in the Registration District, Sub District Thane/Bhayander.

Date: 16.09.2025 Sd/- Authorised Officer
Place: Mumbai For Tata Capital Housing Finance Limited

ASREC (India) Limited
 Dynasty Business Park, Unit no. A-212, 2nd Floor, Andheri Kuria Road, Andheri (East), Mumbai-400 059.

PUBLIC NOTICE FOR E-AUCTION - SALE OF IMMOVABLE PROPERTY
 (Under Rule 8 (6) read with Rule 9 of the Security Interest (Enforcement) Rules, 2002)

WHEREAS, ASREC (India) Ltd., a company incorporated under the Companies Act, 1956 is registered with Reserve Bank of India as a Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (SARFAESI Act, 2002) having its Registered Office at Bldg No. 2, Unit No. 201-202A & 200-202B, Gr. Floor, Solitaire Corporate Park, Andheri Ghatkopar Link Road, Chakala, Andheri (East), Mumbai-400 093 & Branch office at Dynasty Business Park, Unit no. A-212, 2nd Floor, Andheri Kuria Road, Andheri (East), Mumbai-400059 (hereinafter referred to as "ASREC") and secured creditor of M/s. Intellox India Limited (borrower) by virtue of Deed of Assignment dated 14.02.2020, executed with original lender Bharat Co-operative Bank (Mumbai) Ltd, whereby ASREC (India) Ltd., in its capacity as trustee of ASREC PS-04/2019-20 Trust, has acquired the financial assets of aforesaid borrower from Bharat Co-operative Bank (Mumbai) Ltd with all rights, title and interest together with underlying security interest under Section 5 of the SARFAESI Act, 2002.

The Authorized Officer of Bharat Co-operative Bank (Mumbai) Ltd in exercise of powers conferred under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (SARFAESI) and Security Interest (Enforcement) Rules, 2002, had issued a demand notice dated 07.03.2020 u/s 13(2) of the said act calling upon the M/s. Intellox India Limited (hereinafter referred to as "the Borrower") and Mr. Mahesh Amrut Parash, Mr. Suhay Narayan Waikuli, Mrs. Sunita Datatray Wagh, Mr. Sushil Bhan Chavhan (Directors and Joint/Co-Borrowers) & Mrs. Sugandha Narayan Waikuli (Widow), Mr. Suhay Narayan Waikuli (Son), Mr. Prathamshree Suhay Waikuli (Grandson), Mr. Nikhil Suhay Waikuli (Grandson), Mr. Avinash Narayan Waikuli (Son), & Mrs. Sneha Subhash Shelar, (Married Daughter) (M/s. Chhaya Narayan Waikuli) all are Legal Heirs of Deceased Mr. Narayan Mahadeo Waikuli- Joint Borrower in their capacity for repayment of total outstanding amount aggregating to Rs. 8,09,28,041.00/- (Rupees Eight Crore Nine Lakh Twenty Eight Thousand Forty One only) with further interest thereon from 01.04.2019 in respect of the advances granted by the Bharat Co-operative Bank (Mumbai) Ltd to M/s. Intellox India Limited within the stipulated period of 60 days. The said Demand Notice dated 30.04.2019 under Sec.13 (2) of the said Act served upon you and in exercise of the powers conferred under Section 13(4) read with Enforcement of Securities (Interest) Rules, 2002, the Authorized Officer of ASREC (India) Ltd took physical possessions of the property more particularly described in Schedule here under on for Shop No. 2, admeasuring 530 sq. ft carpet area situated at ground floor of building known as "Dadarkar Building also known as Raheja Excelsior", Constructed on Land bearing Cadastral Survey No 1/404C of Tardeo Division in the Registration Sub District Mumbai, Trade Road, Mumbai 400034 on 23.01.2025.

Pursuant to Assignment Agreement dated 14.02.2020, ASREC has acquired the financial assets of aforesaid Borrowers from Assignor Bank with all rights, title and interest together with underlying security interest under Section 5 of the SARFAESI Act, 2002.

As the Borrowers having failed in repayment of entire outstanding amount as per said demand notices and pursuant to aforesaid assignment in favour of ASREC, the Authorized Officer of ASREC intends to sell the below mentioned properties for recovery of our dues in the account.

The Borrower/ Directors and Joint Co-Borrowers/Corporate Guarantors and Legal Heirs of deceased Mr. Narayan Mahadeo Waikuli having failed to repay the entire dues as per said demand notice within the stipulated period of sixty days and pursuant to aforesaid Assignment in favour of ASREC (India) Ltd acting as trustee of ASREC-PS-04/2019-20 Trust, the Authorized Officer of ASREC (INDIA) LTD, in exercise of the powers conferred under Section 13(4) read with Enforcement of Securities (Interest) Rules, 2002, took physical possession of the secured assets i.e. Shop No. 2, admeasuring 530 sq. ft carpet area situated at ground floor of building known as "Dadarkar Building also known as Raheja Excelsior", Constructed on Land bearing Cadastral Survey No 1/404C of Tardeo Division in the Registration Sub District Mumbai, Trade Road, Mumbai 400034 on 23.01.2025 owned by Late Mr. Narayan Mahadeo Waikuli.

Since the entire dues have not been cleared, Notice is hereby given to the public in general and Borrower(s) and Guarantor (s) and Legal Heirs of Late Mr. Narayan Mahadeo Waikuli in particular that the Authorized Officer hereby intends to sell the below mentioned secured property for recovery of dues, as per aforesaid demand u/s 13 (2) notice after giving due credit to the payment received subsequent to the said notice, under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and hence the tenders/bids are invited in sealed cover for the purchase of the secured property. The property shall be sold strictly on "AS IS WHERE IS", "AS IS WHAT IS" "As is whatever Condition" and "NO RECOURSE" basis.

Lot No.	Description of the Secured Assets	Reserve Price (Rs. in Lakh)	E.M.D. (Rs. in Lakh)	Bid Increment (In Rs.)
1.	Shop No 2, admeasuring 530 sq. ft carpet area situated at ground floor of building known as "Dadarkar Building also known as Raheja Excelsior", Constructed on Land bearing Cadastral Survey No 1/404C of Tardeo Division in the Registration Sub District Mumbai, Trade Road, Mumbai 400034 owned by Late Mr. Narayan Mahadeo Waikuli and bounded as follows:- On or Towards the North by : Lobby / Tardeo Road, On or Towards the South by : Main Road / Dadarkar Building, On or Towards the East by : Shop No 01/ Parking Area, On or Towards the West by : Shop No 03/ Jayant Tower	537.00	54.00	2,00,000/-

Inspection of the for Shop No 02, Gr. Floor, building known as "Dadarkar Building also known as Raheja Excelsior Trade Road, Mumbai 400034 will be available on 03.10.2025 from 11.00 A.M. to 1.00 P.M.

Tender Forms can be downloaded from the website of ASREC (INDIA) LTD. (www.asrecindia.co.in) and can also be collected from the office of ASREC located at Bldg No. 2, Unit No. 201-202A & 200-202B, Gr. Floor, Solitaire Corporate Park, Andheri Ghatkopar Link Road, Chakala, Andheri (East), Mumbai-400 093.

TERMS & CONDITIONS:-

1. THE E-AUCTION WILL BE HELD ON 07.10.2025 BETWEEN 10.00 A.M TO 12.00 P.M WITH UNLIMITED AUTO TIME EXTENSION OF 5 MINUTES EACH, TILL THE SALE IS CONCLUDED.
2. E-auction will be conducted under "online electronic bidding" through Asrec's approved service provider M/s. C1 INDIA PRIVATE LIMITED at website: <https://www.bankauctions.com> (web portal of M/s C1 INDIA PRIVATE LIMITED). E-auction tender documents containing online e-auction bid form, declaration, General Terms and Conditions of sale are available on the website: www.asrecindia.co.in and www.bankauctions.com. The intending bidder shall hold a valid e-mail address. The contacts of M/s. C1 India Private Limited - Mr. Bhavik Pandya, Mobile: +91 8866682937, Help Line No. (+91- 124-4302020/ 21, + 917291981124/ 1125/ 1126, Email: gajarat@c1india.com, support@bankauctions.com).
3. Registration of the enlisted bidders will be carried out by the service provider and the user ID or Password will be communicated to the bidders through e-mail. The bidders will be provided necessary training on e-auction free of cost. Neither ASREC nor the service provider will be responsible for any lapses/failure on the part of bidder on account of network disruptions. To ward off such incidents, bidders are advised to make all necessary arrangements such as alternative power back-up etc.
4. The particulars given by Authorized Officer are stated to the best of his knowledge, belief and records. Authorized Officer shall not be responsible for any error, mis-statement or omission etc. The intending bidders should make their own independent enquiries regarding encumbrances, title of property put on auction and claims/rights/dues affecting the property prior to submitting their bids. The e-auction advertisement does not constitute and will not be deemed to constitute any commitment or any representation of ASREC. The property is being sold with all existing encumbrances whether known or unknown to ASREC. The Authorized Officer/ Secured Creditor shall not be responsible in any way for any third-party claims/ rights/ views.
5. The property shall not be sold below reserve price and sale is subject to confirmation of ASREC India Ltd, the secured creditor. Bids in the prescribed form and in the tender document shall be submitted to Authorized Officer of ASREC (India) Ltd., Dynasty Business Park, Unit no. A-212, 2nd Floor, Andheri Kuria Road, Andheri (East), Mumbai - 400059 or submit through email to sunil.korgankar@asrecindia.co.in. Last date for Submission of Bid form is 06.10.2025 upto 4.00 PM. The bid form or EMD received late for any reason whatsoever will not be entertained. Bid without EMD shall be rejected summarily.
6. Auction will be held for the properties as stated above on "As is where is", "As is what is" and "As is Whatever There is" and No Recourse basis.
7. Bid in the prescribed form given in the tender document shall be submitted along with Bidder's ID & Address proof to Authorized Officer of ASREC (INDIA) Ltd, Bldg. No. 2, Unit No. 201-202A & 200-202B, Gr. Floor, Solitaire Corporate Park, Andheri Ghatkopar Link Road, Chakala, Andheri (East), Mumbai - 400093 or submit through email to sunil.korgankar@asrecindia.co.in. The bid form or EMD received after 04.00 PM on 06.10.2025 for any reason whatsoever will not be entertained. Bid without EMD shall be rejected summarily.
8. The intending purchasers/bidders are required to deposit EMD amount either through NEFT /RTGS in the Account No.: 09020110001488, with Bank of India, SSI, Andheri Branch, Name of the Account/ Name of the Beneficiary: ASREC-PS 04/2019-20 TRUST, IFSC Code: BKID 000090.9.
9. The Earnest Money Deposit (EMD) of the successful bidder shall be retained towards part of sale consideration and the EMD of unsuccessful bidders shall be refunded in the same way. The EMD shall not bear any interest. The bidders are requested to give particulars of their bank account to facilitate quick and proper refund.
10. The successful bidder shall immediately i.e. on the same day or not later than next working day, as the case may be, deposit 25% of the sale price (inclusive of EMD amount deposited) to the Authorized Officer and in default of such deposit, EMD will be forfeited and the property shall be sold again.
11. The balance amount of the sale price shall be paid on or before 15th day of confirmation of sale of the property or such extended period as may be agreed upon in writing between the secured creditor and successful bidder. In default of payment within above stipulated time period, the deposit shall be forfeited and the property shall be resold and the defaulting purchaser shall forfeit all claims to the property or to any part of the sum for which it may be subsequently sold.
12. The sale shall be subject to provisions of Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 & Security Interest (Enforcement) Rule 2002.
13. The interested bidders can inspect the Shop No 02, Gr. Floor, building known as "Dadarkar Building also known as Raheja Excelsior Trade Road, Mumbai 400034 will be available on 03.10.2025 from 11.00 A.M. to 1.00 P.M.
14. Contact Details: Mr. Sunil Korgankar - Cell No. -9820834318, 022-69314512, Mr. Vijay Asudani 022-69314502 and Mr. Vishal Anand Mo No 9570882898 and 022 69314510 may be contacted for any query in between Monday to Friday from 10.00 A.M. To 5.00 P.M.
14. The Authorized officer reserves absolute right to accept or reject any or all offers and/or modify any terms/conditions without assigning any reasons therefor.
15. The successful bidder would be liable to pay the charges/fees payable for GST, registration, stamp duty, registration fee, incidental expenses etc. as applicable as per law.
16. The highest bid will be subject to approval of the secured creditor.
17. This notice, under Rule 8 (6) of Security Interest (Enforcement) Rule 2002, will also serve as 15 days' notice to the borrowers / guarantors / mortgagors for sale of secured properties under SARFAESI Act and Security Interest (Enforcement) Rules on the above-mentioned date if their outstanding dues are not paid in full.

Date : 15.09.2025
Place : Mumbai

Sd/-
 Sunil Korgankar
 Authorized Officer, ASREC (India) Ltd.

GOVERNMENT OF MAHARASHTRA
PUBLIC WORKS DEPARTMENT
 Executive Engineer, Intetrated Unit (P.W.) Division, Fort, Mumbai-400 001.

Email:- integratedmumbai.ee@mahanwd.gov.in
 Tel. No. 022-22016974 Fax No. 022016976

E-TENDER NOTICE NO. 11 of 2025-2026
 Online E-Tender in "B-1" Form for the following works are invited by **Executive Engineer, Intetrated Unit (P.W.) Division, 2nd Floor, Bandhkam Bhavan, 25th Marzhan Road, Fort, Mumbai-400 001.** Telephone No. 022-22016974/22016976 from registered Labour Co-nractive Societies. (Only Brihanmumbai City)

Sr. No.	Name of Work	Estimate Cost Rs.
1	Annual Maintanance and repair works for Bhandhkam Bhavan Building, Fort, Mumbai. For Year 2025-26	2861430/-

(Total 01 Works included in this Notice)

Tender Available Date : Date 12/09/2025 at 10.30 hrs. to Date 19/09/2025 at 15.00 hrs.

Opening Date (If possible) : Date 22/09/2025 at 15.05 hrs.

All detail information is available on following websites.

Visit web site for details : **1. <http://mahapwd.com>**
2. <http://mahatenders.gov>.

No. EE/UT/TC/4667
Office of the Executive Engineer, Integrated Unit (P.W.) Division, Fort, Mumbai-400 001.
Date : 11.09.2025

Sd/-
 Executive Engineer,
 Integrated Unit (P.W.) Division,
 Fort, Mumbai.

DGIPR 2025-26/2552

PUBLIC NOTICE

Notice is hereby given to the public at large that we are investigating and verifying: (i) the undivided share, right, title and interest of Owner Nos.1 to 4 in respect of the areas of the lands recorded at Sr. Nos.1 to 4; and (ii) ownership rights of Owner No. 5 in respect of land recorded at Sr. No. 5, collectively referred to as the "Property" and more particularly described in the **Schedule** hereunder written:

All those persons/entities including inter alia any individual, Hindu Undivided Family, a company, bank(s), and/or financial institution(s), non-banking financial institution(s), trust, a firm, an association of persons or body of individuals whether incorporated or not, lender(s), creditor(s), and or any authority having any right, title, interest, share, claim, lien, security interest, right to use or demand whatsoever in respect of the Property or any part/s thereof by way of sale, mortgage, transfer, exchange, gift, bequest, trust, inheritance, any other tenancy, sub-tenancy, leave and license, care taker basis, occupation possession, family arrangement/settlement, FSI/TDR consumption, development rights, partnership, share, pledge, right of way, decree or order of any court of law, contracts/agreements, encumbrance, its pendens and/or any liability and/or any writing and/or any arrangement and/or any commitment or otherwise howsoever inter, over or upon the Property are hereby required to give notice thereof in writing together with the supporting documents and particulars of any such right or claim to the undersigned, within 10 (Ten) days from the date of publication hereof, failing which the claim, if any, shall be deemed to have been released, waived or non-est.

THE SCHEDULE HEREINABOVE REFERRED TO:
(Description of the Property)

All those pieces and parcels of lands situated at Village Dhak, Taluka Karjat, District Raigad, more particularly described in the table below:

Sr. Nos.	Survey Nos.	Total Area	Area (H-R-P) held by the Owners	Name of the Owners
1.	14/2	0-09-00	0-09-00	Vijay Ghansham Gangal
2.	14/4	0-47-80	0-47-80	Alok Vivek Kinikar
3.	14/5	0-22-50	0-22-50	Alok Vivek Kinikar
4.	32/4	0-08-40	0-08-40	Vijay Ghansham Gangal
5.	27/1B	4-98-00	0-98-00	Shubhada Nitin Dhawlikar

Dated this 16th day of September, 2025.

For Economic Law Practice (Advocates & Solicitors),
 9th Floor, Mafatal Centre,
 Vidhan Bhavan Marg, Nariman Point,
 Mumbai - 400021

Sd/-
 Anshuman Jagtap
 (Partner)

Court Room No. 3
IN THE BOMBAY CITY CIVIL COURT, BORIVALI DIVISION AT DINDOSHI

COMMERCIAL SUIT No. 415 OF 2022
 INDIAN OVERSEAS BANK, a body Corporate Constituted under the Banking Companies (Acquisition & Transfer of Undertakings) Act, 1970 having its having its Central Office at 763 Anna Salai Chennai-600002, Regional Office 5th Floor, E-Wing, Maker Tower Cuffe Parade, Mumbai-400005 and Branch office amongst others at Bandra Branch, Radhasoami Apartment, 36th Road, T.P.S. III, Bandra (West) Mumbai-400050, Through its Branch Officer Mr. Pramod Kumar aged 41 years

.....Plaintiff

V/s
 Ms. Chetna Kailash Sambe
 Prop. of M/s. Shakuntala Transport
 Age : 33 years, An individual, inhabitant, residing at Room No. 2, Hari Arjun Bhoir Chawl, Near Rationing Shop, Pamnada Gaon Dombvali (East), Thane-421204

.....Defendant

Take Note that this Hon'ble court will be moved before this Hon'ble Judge Mr. SMT. S. S. TODKAR presiding in Court room No. 03 on 17/10/2025 at 11:00 AM by the abovementioned plaintiff for the following relief.

THE PLAINTIFF THEREFORE PRAYS :-

- a) That the Defendant be ordered and decreed to pay to the Plaintiff a sum of Rs. 4,14,307/- (Rupees Four Lakhs Fourteen Thousand Three Hundred Seven Only) is due and payable by the Defendant inclusive of interest calculated up to 20.11.2020 alongwith the future interest payable thereon @ 10.40% as per contractual rate of interest and @2% overdue interest charged on irregular outstanding as per terms and conditions duly accepted by Defendant through sanction letter with monthly rest from 21.11.2020 till the payment or realization of the entire outstanding.
- b) that the bank officer be directed to attach and sell the hypothecated car of the Defendant in the manner permissible in law with direction to net proceeds thereof.
- c) that defendant be restrained by order of injunction of this Hon'ble Court from alienating, disposing off, transferring, creating third party rights or in any manner of hypothecated car.
- d) that the defendant may disclose other personal movable and immovable assets on oath.
- e) costs of the Suit be provided for;
- f) For such other and further reliefs as the nature and circumstances of the case may require.

Given under my hand and the seal of this Hon'ble Court.
 Dated this 09th day of SEPTEMBER, 2025.

Sd/-
 For Registrar,
 City Civil Court,
 At Dindoshi

MAHARASHTRA INDUSTRIAL DEVELOPMENT CORPORATION
 (A Government of Maharashtra Undertaking)

Invitation of Quotation Notice No. 001/2025 MIDC for 2025-26 (Mumbai)

Quotations are invited for below work from eligible consultants.

Sr. No.	Name of Work
1.	Quotations are invited for "Appointment of a Consultant for preparing a Detailed Project Report (DPR) for obtaining a loan from the Commercial Banks and Financial Institution and Government NBFCs and any Financial Entity Governed by Government of India".

The Information regarding the Quotation & facility to download it will be available from 17/09/2025 to 23/09/2025 on Website www.midcindia.org under the section "Important Notice".

SBI State Bank of India
HOME LOAN CENTRE GHATKOPAR (15426):- Ashok Silk Mills Compound, 1st Floor,LBS Marg, Ghatkopar (West) Mumbai-400086
Tel No: 022-25009124 / 25009126 Mail ID: raccp.ghatkopar@sbi.co.in

POSSession Notice (See Rule 8(1)) (For Immovable Property)
 Account No: 41604991535, 41654247133

Whereas, The undersigned being the Authorized officer of the State Bank of India under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of the powers conferred under section 13(2) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a Demand Notice dated 16.06.2025 calling upon **Mrs. Madhavi Sachin Kasare** repay the amount mentioned in the notice being sum of **Rs. 27.31,265/- (Rupees Twenty Seven Lacs Thirty One Thousand Two Hundred Sixty Five Only)** as on 16.06.2025 with interest, cost, charges etc., within 60 days from the date of receipt of the said notice.

The borrower having failed to repay the amount, notice is hereby given to the borrowers/ guarantors and the public in general that the undersigned has taken Possession of the property described herein below in exercise of powers conferred on him under section 13(4) of the said Act read with rule 8 and 9 of the said rules on this **11.09.2025**.

The borrower/guarantor in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the State Bank of India for an amount sum of **Rs. 27.31,265/- (Rupees Twenty Seven Lacs Thirty One Thousand Two Hundred Sixty Five Only)** as on 16.06.2025 with further interest, cost and incidental charges thereon.

Description of the Immovable Property:
All That Part And Parcel Of The Property Consisting Of:Property Address: Flat No. 603, 6th Floor, B Wing, Krishna Villa, Survey No. 29(Part), Shankheswar Road, Ka changan, Dombivali East, Thane 421201

Sd/-
 Authorized Officer,
 State Bank of India

FORM G (DATE EXTENDED)
INVITATION FOR EXPRESSION OF INTEREST FOR RELIANCE MEDIAWORKS LIMITED
 OPERATING IN BUSINESS OF THEATRICAL EXHIBITION OF FILMS, FILM AND MEDIA SERVICES AND TELEVISION CONTENT PRODUCTION AND DISTRIBUTION AT MUMBAI (Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Code of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

SL.	RELEVANT PARTICULARS
1.	Name of the corporate debtor along with PAN & CIN RELIANCE MEDIAWORKS LIMITED CIN: U29299MH1987PLC045446 PAN: AAACA2252H
2.	Address of the registered office Regd. Office: Cosmos Chambers, Cabin No. 11, Floor R-1, Plot -20, Raja Bahadur Mansion, Ambalal Doshi Marg, Stock Exchange, Mumbai, Maharashtra, India, 400001 https://www.reliancemediaworks.com/
3.	URL of Website https://www.reliancemediaworks.com/
4.	Details of place where majority of fixed assets are located The Corporate Debtor does not have any fixed assets as per the financial statements for the year 2023-24.
5.	Installed capacity of main products/ services The Corporate Debtor has no installed capacity for its main products/services. No sale of main products/services was made during the last financial year 2023-24.
6.	Quantity and value of main product/services Details (3) Employees Three can be sought by sending email at cirp.reliancemediaworks@gmail.com
7.	Number of employees/workmen Details can be sought by sending email at cirp.reliancemediaworks@gmail.com
8.	Further Details including last available financial statements (with schedules) of two years, list of creditors are available at URL Details can be sought by sending email at cirp.reliancemediaworks@gmail.com
9.	Eligibility for resolution applicants under section 25(2)(h) of the code is available at URL Details can be sought by sending email at cirp.reliancemediaworks@gmail.com
10.	Last date for receipt of expression of interest 15-09-2025 (Original) 23-09-2025 (Extended)
11.	Date of issue of provisional list of prospective resolution applicants 25-09-2025 (Original) 25-09-2025 (Extended)
12.	Last date for submission of objections to provisional list 30-09-2025 (Original) 30-09-2025 (Extended)
13.	Date of issue of final list of prospective resolution applicants 10-10-2025 (Original) 10-10-2025 (Extended)
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants 15-10-2025 (Original) 15-10-2025 (Extended)
15.	Last date for submission of resolution plans 14-11-2025 (Original) 14-11-2025 (Extended)
16.	Process email id to submit Expression of Interest cirp.reliancemediaworks@gmail.com
17.	Details of the Corporate Debtor's registration status as MSME As per available records, the Corporate Debtor does not have MSME registration.

Date: September 16, 2025 Sd/-
Place: Mumbai

IPE - NPV Insolvency Professionals Private Limited
 (Formerly Known as Mantra Insolvency Professionals Private Limited)
 Through its Director - **Ritesh Prakash Aditya**
 Appointed as Resolution Professional
 In the Matter of Reliance Mediaworks Limited
 IBI Reg. No: IBI/ IPE-0040/ IPA-2/2022-23/50021
 Validity of AFA: December 31, 2025
Address- 10th Floor, 1003, Zon Z1, Ramdas Road, Near Avalon Hotel, Thaltej, Ahmedabad - 380059, Gujarat
Email for Correspondence - cirp.reliancemediaworks@gmail.com

KOTAK MAHINDRA BANK LIMITED
 Registered office: 27BKC, C 27, G Block, Bandra Kuria Complex, Bandra (E), Mumbai - 400051, MH.
 Regional Office : Adamas Plaza 2nd Flr. 166/16, CST Road, Kolivry Vill, Kunchi Kurve Ngr., Nr. Hotel Hare Krishna Santacruz (E), Mumbai-400 098, MH.

POSSession Notice (For Immovable Property)
 (As per Appendix IV read with Rule 8 (1) of the Security Interest (Enforcement) Rules, 2002)

WHEREAS, The undersigned being the Authorized Officer of the **Kotak Mahindra Bank Ltd.** a banking company within the meaning of the Banking Regulation Act, 1949 having it's Registered Office at 27BKC, C 27, G Block, Bandra Kuria Complex, Bandra (E), Mumbai - 400051 and branch office at 2nd Floor, Adamas Plaza, 166/16, CST Road, Kolivry Village Kunchi Kurve Nagar, Kalina Santacruz(E) Mumbai-400098 under Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 ("SARFAESI Act") and in exercise of the powers conferred under sections 13(2) and 13 (12) read with Rule 8(1) of the Security Interest (Enforcement) Rules, 2002 issued a Demand Notice dated 19th day of June, 2025 to **1. Mr. Srinivasarao Satyanarayana Pecchetti** (Borrower/Mortgagor) having address at: H. No. 24-38, Turpu Street, Bonthu Yari Palem, Attim, Mandal, District Godavari West, Andhra Pradesh, Pin code - 534134; and also at: Apartment No. 1004, Al Harby Residential Building, Airport Road, Al Garhoud, Dubai, PO Box No. 67916; and also at: M-02, UAE Enterprises Building, 8 Airport Road, Al Garhoud, Dubai, PO Box No. 2082; and also at: Flat Bearing No. 403, On 4th Floor, 'B Wing, Mayur Co-Operative Hsg. Soc., Kher Nagar, Bandra(East), Mumbai, Maharashtra - 400051. And 2. Gangaratanu Pecchetti (Co-Borrower) having address at: H. No. 24-38, Turpu Street, Bonthu Yari Palem, Attim, Mandal, District Godavari West, Andhra Pradesh, Pin code - 534134; and also at: Flat Bearing No. 403, On 4th Floor, 'B Wing, Mayur Co-Operative Hsg. Soc., Kher Nagar, Bandra(East), Mumbai, Maharashtra - 400051 to repay total outstanding amount to both loan accounts HF40096214 & HF40295586 aggregating to **Rs. 2,25,62,651.99/- (Rupees Two Crore Twenty Five Lakhs Sixty Two Thousand Six Hundred Fifty One & Paise Ninety Nine Only)** as on 12th June 2025 i.e. **Rs. 2,14,22,223.63/- (Rupees Two Crore Fourteen Lakhs Twenty Two Thousand Two Hundred Twenty Three & Paise Sixty Three Only)** for Loan Account No. HF40096214 & **Rs. 11,40,428.36/- (Rupees Eleven Lakhs Forty Thousand Four Hundred Twenty Eight & Paise Thirty Six Only)** for Loan Account No. HF40295586 as on 12th June 2025 towards the outstanding amount for Loan Account No. HF40096214 & HF40295586, CRN No. 848247169, together with further interest and other charges thereon at the contractual rates upon the footing of compound interest from 13.06.2025 till it's actual realization ('outstanding amount') within 60 days from the date of publication of the said Demand Notice. The aforementioned Borrower/Co Borrower having failed to repay the amount, notice is hereby given to the Borrower/ Co Borrower and the public in general that the undersigned has taken **Symbolic Possession** of the property described herein below in exercise of powers conferred on him / her under Section 13(4) of the SARFAESI Act read with Rule 8 of the above said Rules on this **11th Day of September of the year 2025**.

The Borrower/ Co Borrower mentioned hereinabove in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the **KOTAK MAHINDRA BANK LIMITED**, having branch address at 2nd Floor, Adamas Plaza, 166/16, CST Road, Kolivry Village Kunchi Kurve Nagar, Kalina Santacruz(E) Mumbai - 400098 for an amount of - HF40096214 & HF40295586 aggregating to **Rs. 2,25,62,651.99/- (Rupees Two Crore Twenty Five Lakhs Sixty Two Thousand Six Hundred Fifty One & Paise Ninety Nine Only)** as on 12th June 2025 i.e. **Rs. 2,14,22,223.63/- (Rupees Two Crore Fourteen Lakhs Twenty Two Thousand Two Hundred Twenty Three & Paise Sixty Three Only)** for Loan Account No. HF40096214 & **Rs. 11,40,428.36/- (Rupees Eleven Lakhs Forty Thousand Four Hundred Twenty Eight & Paise Thirty Six Only)** for Loan Account No. HF40295586 as on 12th June 2025 towards the outstanding amount for Loan Account No. HF40096214 & HF40295586, CRN No. 848247169 together with further interest and other charges thereon at the contractual rates upon the footing of compound interest and substitute interest, incidental, costs and charges etc. due from 13/06/2025 till the date of full repayment and / or realization.

The Borrowers Attention is invited to the Provisions of Sub Section (8) of Sec 13 of the Act, in respect of time available, to redeem the secured asset:

Description of the Immovable Property
 All That Piece And Parcel Of Flat Bearing No. 403, On The 4th Habitable Floor, 'B Wing, In Building Known As, 'Mayur' Kher Nagar Mayur Co-operative Hsg. Soc., Constructed on All That piece & Parcel Of Leasehold Land, Having Survey No. 341(Part) & City Survey Survey No. 607(Part), ('Said Land'), At Bldg. No. 17, Kher Nagar, Mayur Chs. Bandra (East), Mumbai-400051; In The Registration District Of Mumbai City & Mumbai Suburban. Area Admeasuring About 72.46 Sq. mt. RERA Carpet, (i.e. 780



State Bank of India

होम लोन सेंटर घाटकोपर (१५४२६) :- अशोक सिमिक मिस्रस कंपाउंड,
 १ला मजला, एनलीएण मार्ग, घाटकोपर (पश्चिम), मुंबई, ४०००६८
 दूर. क्र. ०२२-२००१११२४/२००१११२४, फेक्स नं. ०२२-२००१११२४
 ईमेल: sbgi@sbgi.co.in

कच्चा सूचना [नियम (८२) परा] (स्थायर गलतकीकरिता)

खाते क्र. : ४०३१४०३८०२९, ४२३२९२१५०४०९

ज्याअर्थी, निम्नव्याखरीकरा हा स्टेट बँक ऑफ इंडियाचे प्राधिकृत अधिकारी या नात्याने
 रकमेची परतफेड करणारा निवेदन-कुरखान्या आणि फारानाजिअल असेट्स अँड एनफोर्समेंट ऑफ सिस्कुएरी
 इन्टरेट अँड, २००२ आणि कनम १३(१२) सिस्कुएरी इन्टरेट (एफोर्समेंट) कनम, २००२
 सहावातया नियम ३ अन्वये परा अधिकाऱ्या वापर कउन दिनांक ०५.०५.२०२५ रोजी मागणी
 सूचना जारी करून श्री. जेवासिफ कलेब ख्रिष्टियन सप्त सुचेनतील एकुम नूनम रकम म्हणजेच
 ०५.०५.२०२५ रोजीपरणी रकम क्र. २३.१६.३६३/- (एकपणे तेवीस लाख चौदा हजार साठहजार
 छत्तीस पाय) सह व्याज, पॉल्येस, प्रभार इ. या रकमेची परतफेड सदर सूचना प्राप्तीच्या तारखेपासून
 ६० दिवसांत करण्यस सांगितले होते.

रकमेची परतफेड करणारा कर्जदार असमर्थ ठरल्याने, कर्जदार/हमीदार आणि सर्वसामान्य जननेस
 याद्वारा सूचना देण्यात येते की, निम्नव्याखरीकरांनी त्यांना दारान करणयात आलेल्या अधिकाऱ्या वापर
 कउन येते खाती वरून करणयात आलेल्या मिलकतीच्या कळसा सार अकॅच्या कनम १३(१) सहावातया
 सार रूसन्या नियम ८ आणि ९ अन्वये हा ११.०५.२०२५ रोजी देण्यात आहे.
 निशेधतः कर्जदार/हमीदार असमर्थ सामान्य जननेस याद्वारे शाराय शरयत होत आहे. सदर मिलकतीची
 कोणताही व्यवहार करू नये आणि सदर मिलकतीची करणयात आलेला कोणताही व्यवहार हा स्टेट बँक
 ऑफ इंडिया च्या कनम ०५.०५.२०२५ रोजीपरणी रकम क्र. २३.१६.३६३/- (एकपणे तेवीस
 लाख चौदा हजार साठहजार छत्तीस पाय) सह त्यावरील पुढील व्याज, पॉल्येस आणि अन्वयगत
 प्रभार या रकमेसाठी दाराबाधीन ठहवा.

स्थायर मिलकतीचे यवनि :

मजला, आर्किड पार्क, सल्ले क्र. १६९, प्लॉट क्र. ५३, दिलकम रोड, गाव मामदापुर, नेरळ पश्चिम, तालुका कर्जत, जि. रायगड ४१००१९.

सही/-
प्राधिकृत अधिकारी,
स्टेट बैंक ऑफ इंडिया

दिनांक : ११.०९.२०२५

ठिकाण : मुंबई

फॉर्म क्रमांक INC-19

सूचना

कंपन्या (निगमन) नियम, २०१४ च्या नियम २२(१) नुसार

- कंपनी कायदा, २०१३ च्या कलम ८ च्या उपकलम (४) च्या कलम (ii) नुसार, **वेस्ट हेनिंग ऑफ एग्युकेशन फाउंडेशन** कंपनी रजिस्टर्ड ऑफ कंपनीज मुंबईकडे कंपनीज कायदा, १९५६ च्या कलम २५ (आता कंपनीज कायदा, २०१३ च्या कलम ८) अंतर्गत जारी केलेला परवाना रद्द करण्यासाठी अर्ज संकेत आहे. परवाना रद्द केल्यानंतर, कंपनीला फाउंडेशन च्या जागी प्रायव्हेट लिमिटेड ही शब्द जोडवा लागेल.
- कंपनीचे प्रमुख उद्दिष्टे खालीलप्रमाणे आहेत:
 - विज्ञान, तंत्रज्ञान, अभियानात्मिक, उर्जा/कार्शमस्ता, पर्यावरण संवर्धन, हरित इमारत, स्ट्रॉर लेवेलिंग, हमाना बदन, कंपन्यांच्यासाठी शेकडोदायक तंत्रज्ञानाचा वापर टप्प्याटप्प्याने बंद करणे, ओझोन थराचे संरक्षण करण्याची आवश्यकता आणि जागतिक तापमानाबद्दल प्रसिध्दित करणे यासारख्या विविध क्षेत्रात प्रोत्साहन देणे, शिक्षित करणे, जागरूकता निर्माण करणे आणि मार्गदर्शन आणि सहाय्य प्रदान करणे.
 - व्यक्ति, संघटना, संस्था, व्यवसाय, युनिट्स, संघटनांना गुणवत्ता/पर्यावरण/ऊर्जा व्यवस्थापन प्रणाली निळविण्यासाठी शिक्षित करणे, मार्गदर्शन करणे आणि मदत करणे.
- प्रस्तावित कंपनीचा-करार आणि संस्था-निगमावली प्रत ई-१०३, मरेशॉन कॉमर्सिअल, एल.बी.एस. रोड, मुमुंडी (पश्चिम), महाराष्ट्र लाईफस्टाईलच्या मागे, अशोक इंडस्ट्रियल इस्टेटजवळ, मुंबई ४०००८०, महाराष्ट्र भारत येथे घालता येईल.
- यापुढे सूचना देण्यात येते की या अर्जाला आशे घेणारी कोणतीही व्यक्ती, फर्म, कंपनी, कोषधारी किंवा बँक कॉर्पोरेट ही संपाना प्रकाशित आल्यापासून तीस दिवसांच्या अंतर्गत, कोणत्याही

क्यामी राजस्वरुला १००, एक्स्ट्रस्ट, मरान ब्रॉडवे, नताजी सुभाषचंद्र बोस रोड, घुसवाली, चवईंग, मुंबई ४००००२, महाराष्ट्र येथे रजिस्ट्रारला पत्र पाठवून असा आशेप नोंदवू शकते. ज्याची प्रत अजिंक्यदारा ई-१०३, मेरिथॉन कॉमिंग्स, एल.बी.एस. येथे पाठवली जाईल. दुस, मुलुंड (पश्चिम), निर्मल लाइफस्टाइलच्या मागे, अशोक इंडस्ट्रियल इस्टेटजवळ, मुंबई ४००००८, महाराष्ट्र भारत.	केवस्ट ट्रेनिंग अँड एज्युकेशनल फाउंडेशन श्यामला सुव्रणप्रणम संचालक ओळख क्रमांक : ०६३९१४३३
ता.सं. : १६ सप्टेंबर, २०२५	मुंबई येथील लघु दावे कोर्टात हार्जुई अंतर् क्र. २२४ ऑफ २०२४ मधे अपील क्र. ऑफ २०२३ मधे आर. ए. ई. सुट क्र. १२१७/१९३७ ऑफ २००३
१. मे. कोइंबटूर स्पिनरिग अँड वॉशिंग मिल्स, कार्यालय : १५३, कृष्णन्यामी, नंगलन टेक्सटाईल कॉपीज (टी. ए. अँड पी. ए.) युनिट, कंपन्या अधिनियम, १९५६ अंतर्गत चिक्कित नोंदीकृत कंपनी, नोंदीकृत कार्यालय : एनटीसी हाऊस, ३५-०५, सोमसुंदर मिल्स रोड, कोइंबटूर - ४३१ ००९. २. मे. कॅम्बोडिया मिल्स, कार्यालय : पी. ओ. बाँस नं. ३५०४, ऑडिपुर, कोइंबटूर, नंगलन टेक्सटाईल कॉपीज (टी. ए. अँड पी. ए.) युनिट, कंपन्या अधिनियम, १९५६ अंतर्गत चिक्कित नोंदीकृत कंपनी, नोंदीकृत कार्यालय : एनटीसी हाऊस, पी. ओ. बाँस नं. २४०९, ३५-०५, सोमसुंदर मिल्स रोड, कोइंबटूर - ४३१ ००९.	अपीलांची (मूल प्रतवादी क्र. ४ व ५)
१. मे. पहलाजनी डेव्हलपर्स प्रा. लि., कंपन्या अधिनियम, १९५६ अंतर्गत नोंदीकृत कंपनी, नोंदीकृत कार्यालय : कीर्ती मॅन विल्डिंग, पहिला मजला, सांताक्रुझ (पू.), मुंबई - ४०० ०५४. २. सी. निधी अजयकुमार झुंडुनवाला ३. श्री. अजयकुमार रोशेयाम झुंडुनवाला, व्यव - अज्ञात, व्यवसाय - व्यवसाय, हिंदू भारतीय नागरिक, पतार : ३५१९/१९३७ ऑफ २००३ मधे, ३२२, तिसरा मजला, पालीतारा रोड, अमेरी (पश्चिम), मुंबई - ४०० ०५८. ४. मे. काशी प्रसाद श्याम विवरी, मे. श्याम विवरी गिंटा घाटा कापलमाली हक्काचा व्यवसाय, कार्यालय : ४०५, कॉलन येथे विल्डिंग, काळाबोरी रोड, मुंबई - ४०० ००२. पतार :	प्रतिवादी (मूल प्रतवादी) १. (क) २०५, दुसरा मजला, बी विंग, वितलवड नं. २, रोजेडा टाउनशिप, मलाड (पूर्व), मुंबई - ९५. (घ) एस-४, सुंदर नगर, फ्लॅट नं. ३०६, मलाड (पू.), मुंबई - ४०० ०६४. (क) ४०५, चौथा मजला, पंचशील नं. २, रोजेडा टाउनशिप, मलाड (पूर्व), मुंबई - ४०० ०९७.
प्रतिवादी (मूल प्रतवादी) १. (क) २०५, दुसरा मजला, बी विंग, वितलवड नं. २, रोजेडा टाउनशिप, मलाड (पूर्व), मुंबई - ९५. (घ) एस-४, सुंदर नगर, फ्लॅट नं. ३०६, मलाड (पू.), मुंबई - ४०० ०६४. (क) ४०५, चौथा मजला, पंचशील नं. २, रोजेडा टाउनशिप, मलाड (पूर्व), मुंबई - ४०० ०९७.	प्रतिवादी (मूल प्रतवादी) १. (क) २०५, दुसरा मजला, बी विंग, वितलवड नं. २, रोजेडा टाउनशिप, मलाड (पूर्व), मुंबई - ९५. (घ) एस-४, सुंदर नगर, फ्लॅट नं. ३०६, मलाड (पू.), मुंबई - ४०० ०६४. (क) ४०५, चौथा मजला, पंचशील नं. २, रोजेडा टाउनशिप, मलाड (पूर्व), मुंबई - ४०० ०९७.

फॉर्म जी (पुनत दाद दिनांक) स्वयारस्थापना अभियंताकारिता निमंत्रण रिलायन्स मिडिया सर्विस लिमिटेड मंजूर येवे फिलम्सचे थिएटरमधील प्रदर्शन, फिल्म आयोजन विविधा सेवा आणि टेलिव्हिजन कंटेंटच्या निमित्त आणि सितरण च्या व्यवसायासाठीचे कार्यावळ (इन्सॉल्वन्सी अँड बँकरोटसी बोर्ड ऑफ इंडिया (इन्सॉल्वन्सी) रिहायलेशन प्रोसेस फॉर्म कॅनडिडेट (पर्सन) रेग्युलेशन, २०१६ च्या रेग्युलेशन ३६७ च्या सूचक संख्येनुसार (१) अन्वये)	
क्र.	संविधान प्रमाणित प्रत्यक्ष रिलायन्स मिडिया सर्विस लिमिटेड सीआयएस: यु२१२११एएए१९०/सीएलसी०५५२४६ पिन कोड: एएएसीए२५२१२५
१.	पंजीजीआयएस/एएएलसी नं. सहित कॉर्पोरेट कर्नईदाखले नाव
२.	नॉलेगॅल कर्नईदाला पता
३.	वेबसाईटची यूआरएल
४.	जालीत जातल स्वयार मता असलेल्या ठिकाणाचे जालीत
५.	मुख्य उत्पादने/सेवांची स्थापित क्षमता
६.	जालीत आर्थिक वर्षांत वित्तलेखाचा मुख्य उत्पादने/सेवांचे परिणाम आणि मूल्य
७.	कर्मचाऱी/कामगारांची संख्या
८.	दोन वर्षांची शेवटची उपलब्ध वित्तीय निवरण (अनुसूचीकर), पदवीकोडी सूची वाहतूक पुढील पदवीकोडी, अधिकृत्या जातल्लेखाचा घडन्याया संबंधित ताखे येवे उपलब्ध
९.	संविधेच्या कलम २५(२)(ए) अंतर्गत रिहायलेशन अर्जादारांशी पातळता कर उपलब्ध आहे यूआरएल.
१०.	स्वयारस अभियंताजी प्राप्त करपाची अंतिम तारीख
११.	संविधान प्रमाणित अर्जादारांची तातुतुली सूची आदी करपाची तारीख
१२.	संविधान प्रमाणित अर्जादारांची तातुतुली यादी आदी करपाची तारीख
१३.	संविधान प्रमाणित अर्जादारांची तातुतुली यादी आदी करपाची तारीख
१४.	जालीत शाही, इन्वॅल्युएशन मॅट्रिक्स आणि संविधान प्रमाणित अर्जाच्या निराकरण योजना करतिला निवडित्या जातुली तारीख
१५.	निराकरण योजनाच्या सादरीकरणाकरिता अंतिम तारीख
१६.	जालीत शाही, इन्वॅल्युएशन मॅट्रिक्स आणि संविधान प्रमाणित अर्जाच्या निराकरण योजना करतिला निवडित्या जातुली तारीख
१७.	स्वयारस्थापनी अभियंताजी सादर करपासाठी प्रक्रिया
१८.	स्वयारस्थापनी म्हणून कॉर्पोरेट कर्नईदाखला नॉलेगॅल निवडित्या जातुली तारीख
१९.	उपलब्ध रेकॉर्डनुसार कॉर्पोरेट कर्नईदाखले एएसएसई नॉलेगॅल आहे